

**Central Administrative Tribunal
Madras Bench**

OA 310/00068/2020

Dated Tuesday the 21st day of January Two Thousand Twenty

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

E.Victoria,
D/o Ethiraj,
No.790, 32nd Cross Street,
T.P.Chatiram, Shenoy Nagar,
Chennai ... Applicant

By Advocate M/s M.Mohamed Hasain

Vs

The General Manager,
O/o the Southern Railway,
Park Town, Chennai 600 003. ...Respondent

By Advocate Mr. P. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for the records relating to Pension Payment Order passed by the respondent herein and consequently direct the respondent to issue the family pension to the applicant and pass such further or other orders may deem fit to the circumstances of the case and thus render justice”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant is the daughter of one Ethiraj who worked as Fitter under the respondent who expired on 26.05.2003. The applicant's mother pre deceased applicant's father on 24.08.1982. The applicant submits that she is the unmarried daughter of Ethiraj and she is eligible to receive the family pension.

3. The applicant made representation to the respondents produced as Annexure A7 claiming family pension of her deceased father which is still pending with the respondents for consideration. He submits that the applicant will be satisfied if her representation is disposed of by passing a speaking order within a time limit stipulated by this Tribunal.

4. Mr. P. Srinivasan takes notice for the respondents and submits that he has no objections in disposing of the representation pending before the competent authority.

5. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider Annexure A7 representation of the applicant dated 05.07.2019 in accordance with law and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.**

6. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

21.01.2020

(P. Madhavan)
Member (J)